

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Special Protection Group Act, 1988".

The motion was adopted.

SHRI PAWAN KUMAR BANSAL : I introduce the Bill.

15.58½ hrs.

Delimitation (Amendment) Bill*

(Amendment of Section 9)

[English]

SHRI PAWAN KUMAR BANSAL (Chandigarh) : I beg to move for leave to introduce a Bill to amend the Delimitation Act, 1972.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Delimitation Act, 1972".

The motion was adopted.

SHRI PAWAN KUMAR BANSAL : I introduce the Bill.

15.59 hrs.

High Court at Allahabad (Establishment of a Permanent Bench at Bareilly) Bill*.

[English]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : I beg to move for leave to introduce a Bill to provide for the establishment of a Permanent Bench of the High Court at Allahabad at Bareilly.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of a Permanent Bench of the High Court at Allahabad at Bareilly".

The motion was adopted.

SHRI SANTOSH KUMAR GANGWAR : I introduce the Bill.

15.59½ hrs.

Constitution (Amendment) Bill*

(Amendment of the Preamble, Etc.)

[English]

SHRI RAM NAIK (Bombay-North) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI RAM NAIK : I introduce the Bill.

16.00 hrs.

Infant Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill*

[English]

SHRI RAM NAIK (Bombay North) : I beg to move for leave to

introduce a Bill to provide for the regulation of production, supply and distribution of infant foods and feeding bottles with a view to the protection and promotion of breast-feeding and for matters connected therewith or incidental thereto

MR SPEAKER The question is

“That leave be granted to introduce a Bill to provide for the regulation of production, supply and distribution of infant foods and feeding bottle with a view to the protection and promotion of breast-feeding and for matters connected therewith or incidental thereto”

The motion was adopted

SHRI RAM NAIK I introduce the Bill.

16.0½ hrs.

Public Premises (Eviction of Unauthorised* Occupants Amendment (Amendment of Section 2)

[English]

SHRI RAM NAIK (Bombay-North) I beg to move for leave to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971

MR. SPEAKER The question is “That leave be granted to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971”

The motion was adopted

SHRI RAM NAIK I introduce the Bill

16.01 hrs.

Constitution (Amendment) Bill

(Amendment of Article 81 Etc)

[English]

SHRI RAM NAIK (Bombay-North) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR SPEAKER The question is “That leave be granted to introduce a Bill further to amend the Constitution of India”

The motion was adopted

SHRI RAM NAIK I introduce the Bill

16.1½ hrs.

Constitution (Amendment) Bill

(Omission of Article 370)

[English]

SHRI KASHIRAM RANA (Surat) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR SPEAKER The question is “That leave be granted to introduce a Bill further to amend the Constitution of India”

The motion was adopted

SHRI KASHIRAM RANA I introduce the Bill